

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 14.10.2022
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant :Adv. Ridhima Verma.
For the Respondent/Corporate Debtor :
For the Resolution Professional :Mr. Somdutta Bhattacharyya, Adv.**


ORDER

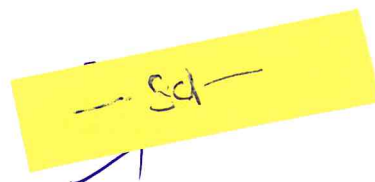
IA/4973/2022

This is an application on behalf of the Applicants/Allotees under Section 60(5) of the IB Code, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking appropriate directions qua the Respondent/Corporate Debtor alongwith the affidavits.

Heard the submissions made by the Counsel for the Applicant. The Counsel for the Applicant has submitted that this present application has been moved seeking the registration of the flat allotted to the Applicant including the transfer of possession. Having heard the submissions made by the Applicant, the Applicant is directed to present this application to the Resolution

(Mohit)





Professional and Resolution Professional is directed to examine the contents of the application and consider to do the needful in accordance with law and also taking the prayers of the Applicant into account. The present application stands **disposed off**. The Resolution Professional is directed to complete the entire task within a month.



—Sd—

(Rahul Bhatnagar)
Member (T)



—Sd—

(P.S.N Prasad)
Member (J)